

Commons that there was no breach of privilege; it may be a breach of courtesy. When the House is in session all matters of policy ought to be announced first to the House. That is the rule that has been adopted for several years in this House also.

So far as this matter is concerned, the hon. Minister has explained that it is only an expansion of the NCC for which he need not come before the House for any particular sanction from time to time. So far as the announcement of the new policy is concerned, the hon. Minister says that there will be a Resolution and he will discuss it here. Even if he had made a statement, that is not a breach of privilege and no consent should be given to raise it as a matter of privilege. But all the same, I am sure the hon. Ministers will observe this decorum and courtesy to this House. So far as this matter is concerned, I am satisfied that the hon. Minister has not said anything outside the House which, even as a matter of courtesy, he ought to have placed before the House before saying it outside . . .

Shri Hem Barua (Gauhati): May I ask for a clarification? . . .

Mr. Speaker: Order, order. After hearing about a particular matter and disposing of it, I will not allow any hon. Member to get up.

12.06 hrs.

PAPERS LAID ON THE TABLE
AMENDMENTS TO DELHI SALES TAX
RULES

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table, under sub-section (4) of Section 28 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi, a copy of Notification No. F.4(54)/59-Fin. (E) dated the 26th November, 1959 published in Delhi Gazette making certain further amendments to the Delhi

Sales Tax Rules, 1951. [Placed in Library, See No. LT-1797/59.]

REPORT OF INDIAN DELEGATION TO 15TH
SESSION OF GATT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): On behalf of Shri Kanungo I beg to lay on the Table a copy of the Report of the Indian Delegation to the 15th Session of the Contracting Parties to the General Agreement on Tariffs and Trade held in Tokyo during October 26—November 21, 1959. [Placed in Library, See No. LT-1798/59.]

REPORT OF UNION PUBLIC SERVICE
COMMISSION

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under Article 323 (1) of the Constitution, a copy of the Ninth Report of the Union Public Service Commission for the period 1st April, 1958 to 31st March, 1959. [Placed in Library, See No. LT-1799/59.]

NOTIFICATION TO BE ISSUED UNDER
MADRAS MOTOR VEHICLES TAXATION
ACT

Shri Datar: I beg to lay on the Table, under sub-section (3) of Section 17 of the Madras Motor Vehicles Taxation Act, 1931 read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, a copy of Notification No. TB4-36008/58/PW containing draft amendment to Schedule II of the said Act. [Placed in Library, See No. LT-1800/59.]

NOTIFICATION ISSUED UNDER MADRAS
MOTOR VEHICLES TAXATION ACT

Shri Datar: I beg to lay on the Table, under Sub-section (2) of Section 11 of the Madras Motor Vehicles Taxation Act, 1931 read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, a

[Shri Datar]

copy of Notification No. 17551/59/
PW/TI dated the 10th September,
1959 published in Kerala Gazette.
[Placed in Library, See No. LT-1817/
59.]

AMENDMENTS TO KERALA WEIGHTS AND MEASURES (ENFORCEMENT) RULES

Shri Datar: I beg to lay on the
Table, under sub-section (5) of Sec-
tion 43 of the Kerala Weights and
Measures (Enforcement) Act, 1958
read with clause (b) of the procla-
mation dated the 31st July, 1959
issued by the President in relation to
the State of Kerala, a copy of each of
the following Notifications, published
in Kerala Gazette making certain
amendments to the Kerala Weights
and Measures (Enforcement) Rules,
1958:

- (i) No. 19603/EI/59/Rev. dated
the 7th July, 1959.
- (ii) No. 14587/EI/59/Rev. dated
the 12th June, 1959.
- (iii) No. 22537/EI/59/Rev. dated
the 11th August, 1959. [Placed
in Library, See No. LT1801/
59.]

AMENDMENTS TO CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAW- BACK (GENERAL) RULES

The Minister of Revenue and Civil
Expenditure (Dr. B. Gopala Reddi):
On behalf of Shrimati Tarkeshwari
Sinha I beg to lay on the Table,
under sub section (4) of Section 43B
of the Sea Customs Act, 1878 and Sec-
tion 38 of the Central Excises and
Salt Act, 1944 a copy of each of the
following Notifications making certain
further amendments to the Customs
and Central Excise Duties Export
Drawback (General) Rules, 1959:—

- (i) G.S.R. No 1825 dated the 5th
December, 1959.
- (ii) G.S.R. No. 1326 dated the 5th
December, 1959.
- (iii) G.S.R. No. 1327 dated the 5th
December, 1959.

- (iv) G.S.R. No. 1329 dated the 5th
December, 1959.
- (v) G.S.R. No. 1330 dated the 5th
December, 1959.
- (vi) G.S.R. No. 1332 dated the 5th
December, 1959.
- (vii) G.S.R. No. 1333 dated the 5th
December, 1959. [Placed in
Library, See No. LT-1802/
59.]

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Dr. B. Gopala Reddi: On behalf of
Shrimati Tarkeshwari Sinha I beg to
lay on the Table, under Sub-section
(4) of Section 43B of the Sea Cus-
toms Act, 1878, a copy of each of the
following Notifications:—

- (i) G.S.R. No. 1334 dated the 5th
December, 1959.
- (ii) G.S.R. No. 1335 dated the 5th
December, 1959.
- (iii) G.S.R. No. 1336 dated the 5th
December, 1959.
- (iv) G.S.R. No. 1338 dated the 5th
December, 1959. [Placed in
Library, See No. LT-1803/
59.]

12.09½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the
following message received from the
Secretary of Rajya Sabha:

'In accordance with the provi-
sions of rule 125 of the Rules of
Procedure and Conduct of Business
in the Rajya Sabha, I am directed
to inform the Lok Sabha that the
Rajya Sabha, at its sitting held on
the 14th December, 1959, agreed
without any amendment to the
Kerala State Legislature (Delega-
tion of Powers) Bill, 1959, which
was passed by the Lok Sabha at its